ITEM NO.6

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Criminal) No.36/2018

VINEET DHANDA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for stay)

WITH <u>W.P.(Crl.) No.42/2018 (X)</u> (With appln.(s) for stay and clarification/direction) <u>W.P.(Crl.) No.62/2018 (X)</u> (With appln.(s) for ex-parte stay)

Date : 24-04-2018 This petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE A.M. KHANWILKAR HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s)	Ms. Mr.	J. P. Dhanda, AOR Raj Rani Dhanda, Adv. Vineet Dhanda, Adv. N.A. Usmani, Adv.
WP(Crl.) 42/18		Aishwarya Bhati, AOR vishwajeet Singh, Adv.
WP(Crl.) 62/18	Ms. Mr.	Vijendra Mahndiyan, Adv. Pallavi Awasthi, Adv. Deepak Goel, AOR Puneet Kumar, Adv.
For Respondent(s)	Mr. Ms. Mr. Mr.	K.K. Venugopal, AG R. Balasubramanian, Adv. Aarti Sharma, Adv. Akshay Amritanshu, Adv. Mukesh Kumar Maroria, AOR
		Shekhar Naphade, Sr. Adv. M. Shoeb Alam, AOR

COURT NO.1

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Dr. Monika Gusain, Adv.

UPON hearing the counsel the Court made the following O R D E R $\,$

Let the matter be listed on 16th July, 2018, as prayed for by the respondent-State.

The interim order passed on the earlier occasion to continue till the next date of hearing.

(Chetan Kumar) Court Master (H.S. Parasher) Assistant Registrar